

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.406
IB/835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal & Ors.	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 19.04.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Piyush Singh, Adv., Mr. Akshay Srivastava, Adv. & Ms. Riddhi Jain, Adv.
For the Respondent	: Mr. Rishi Kapoor, Adv., Mr. Lakshay Agarwal, Adv. & Ms. Tabassum Sahanaz, Adv.

ORDER

Heard the submissions made by the Ld. Counsel for the Financial Creditor as well as the Ld. Counsel for the Corporate Debtor. The Ld. Counsel for the Corporate Debtor has pointed out that this is a transferred matter from Court-VI and IA No.5321/2020 regarding the maintainability was heard in part. Therefore, for hearing of the same along with the main matter by the present forum is needed.

With the consent for both the Ld. Counsels, the IA No.5321/2020 along with the main matter be fixed for hearing on **12.05.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)